

Will the Minister of FINANCE be pleased to state :

(a) the names of those 350 Members of Parliament who had not filed their Income-Tax returns in time;

(b) whether any steps to impose the penalty were taken and if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) (a) Lists of the Members of Parliament who had not filed the Income-tax returns or filed late under section 139(1) of the Income-tax Act, 1961 by 1st January, 1970, has been submitted to the Hon'ble Speaker.

(b) and (c). Penal action for late filing of the return of income is provided in the Income-tax Act. The competent authorities take suitable action under law according to the facts of each case.

The desired information shall have to be collected from the Income-tax offices spread all over India and the time and labour consumed may not be commensurate with the results which may be achieved.

Population Problem

90. SHRI B. K. DASCHOWDHURY, Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether Government took initiative in calling upon voluntary organisations to come forward to help solve the population problem;

(b) whether Government have considered to replace the present slogan 'Do-ya-Teen' by 'Ham do' ; and

(c) If so, the response achieved by Government from the public in general in this respect?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING

AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : (a) Government has always been anxious to involve the voluntary organisations to help in solving the population problem. For this purpose financial assistance is provided to them according to approved patterns for propagation of the norm of a small family and for running family planning service centres and a large number of centres are being run by them.

(b) These slogans are supplementary to each other.

(c) Does not arise.

Recommendations of Administrative Reforms Commission on Tax Structure

94. SHRI K. ANIRUDHAN : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Administrative Reforms Commission's recommendations on the tax structure have not been considered at all by Government;

(b) if so, the reasons therefor; and

(c) if not, whether Government are still considering the broad recommendations of the Commission?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) No, Sir.

(b) Does not arise.

(c) The Government have considered the recommendations of the Administrative Reforms Commission and sponsored legislation to implement a good number of them through the Taxation Laws (Amendment) Bill, 1969, which has already been introduced in Lok Sabha on 23rd July, 1969. The Bill has been referred to Select Committee of the Lok Sabha and is now under consideration by the Select Committee.

Cochin Refinery

95. SHRI K. ANIRUDHAN : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :